

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 822
ANSWERED ON TUESDAY, THE 9th FEBRUARY, 2021**

CHANGES IN SOCIETY REGISTRATION ACT

QUESTION

822. SHRI A. VIJAYAKUMAR:

Will the Minister of CORPORATE AFFAIRS
be pleased to state:

कारपोरेट कार्य मंत्री

- (a) whether Government is aware that the present Society Registration Act is very old i.e. it is dated to 1860;
- (b) whether Government is considering to undertake changes in Society Registration Act; and
- (c) if so, the details thereof?

ANSWER

THE MINISTER OF STATE FOR FINANCE
AND CORPORATE AFFAIRS

(SHRI ANURAG SINGH THAKUR)

(a) to (c): The Societies Registration Act, 1860 (Act) was enacted in pre-independence era and until 1947, the Act did not undergo any major changes. Post-Independence, as a consequence of Article 372 of the Constitution, the Act remained in force, but legislative competence to enact law on 'societies' was passed on to the State Legislatures by virtue of Entry 32 of List II of Seventh Schedule 'unincorporated literary, scientific, religious and other societies and associations' to the Constitution of India. This provision has enabled States to repeal or take up amendments to the Act. Accordingly, the Act has been amended in its application by almost all the States and some of the Union Territories. Therefore, as the States are competent to make amendments in the respective Society Registration Act in its application for their States, at present there is no such proposal in the Ministry to undertake changes in Society Registration Act, 1860.
